

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 1428/91 Date of decision: 30.04.1992.

Shri Om Veer SinghApplicant

Vs.

Union of India and OthersRespondents

For the ApplicantMrs. Subhadra

Chaturvedi, Counsel

For the RespondentsShri M.L.

Verma, Counsel

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN (J)

THE HON'BLE MR. I.K. RASGOTRA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment? *Yes*
2. To be referred to the Reporters or not? *No*

JUDGMENT(ORAL.)

(of the Bench delivered by Hon'ble Shri P.K.

Kartha, Vice Chairman(J))

We have heard the learned counsel of both parties. The applicant before us had filed an OA earlier (OA 1401/88) for reinstatement. In the present application, he has prayed for his regularisation in a Group 'D' post with all consequential benefits. The learned counsel for the respondents stated that the question of regularisation of the applicant in accordance with the scheme prepared by them is under consideration and that in case the applicant is found eligible, he will be given temporary status as expeditiously as possible.

After hearing both sides, we dispose of the present application with the direction to the respondents to consider ^{the} question of conferment of temporary status and regularisation of the applicant in accordance with the said scheme. The respondents shall do so as expeditiously as possible and preferably within a period of 4 months from the date of communication of this order.

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3. The interim order passed on 06.11.91

is hereby made absolute with the above observations.

There will be no order as to costs.

Subhrajit
(T.K. RASGOTRA)

MEMBER(A)

30.04.1992

Amrit
(P.K. KARTHA)
VICE CHAIRMAN(J)
30.04.1992

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